

**CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH: NEW DELHI**

**O.A No. 4430/2015**

New Delhi this the 8<sup>th</sup> day of January, 2016

**Hon'ble Mr. Justice B. P. Katakey, Member (J)  
Hon'ble Mr. K. N. Srivastava, Member (A)**

Bhawna Khanna,  
Aged 32 years,  
D/o Sudha Khanna  
R/o. RZ-C-67, Anoop Nagar,  
Uttam Nagar,  
New Delhi-67. ....Applicant

(By Advocate : None present)

Versus

Kendriya Vidyalaya Sangathan (HQ)  
18, Institutional Area Saheed Jeet Singh Marg,  
New Delhi. ....Respondent

**O R D E R (O R A L)**

**Hon'ble Mr. Justice B. P. Katakey, Member (J)**

It appears from the order dated 07.12.2015 that the O.A was adjourned on the prayer of the learned counsel for the applicant so as to enable him to file the application seeking condonation of delay. On the next two dates i.e., on 14.12.2015 and 23.12.2015 none appeared on behalf of the applicant.

2. Today also none has appeared for the applicant and no application seeking condonation of delay has also been filed.

3. In view of the above, the O.A stands dismissed for non-prosecution. No costs.

(K. N. Shrivastava)  
Member (A)

(Justice B.P. Katakey)  
Member (J)

/Mbt/